

IN THE HIGH COURT OF JUDICATURE AT PATNA
Letters Patent Appeal No.490 of 2024
In
Miscellaneous Jurisdiction Case No.1804 of 2023

Neha Agrawal

... .. Appellant/s

Versus

Sumit Agrawal

... .. Respondent/s

Appearance :

For the Appellant/s	:	Mr. Satyabir Bharti, <i>Legal Aid Counsel</i> Mr.Neha Agrawal (In Person)
For the Respondent/s	:	Mr. Ranjeet Kumar, Advocate Mr. Kaniskha Kaustubh, Advocate Mr. Sikhar Mani, Advocate Mr. Ayush Kumar, Advocate Mr. Rajnish Prakash, Advocate Mr. Lakshmi Kumari, Advocate

CORAM: HONOURABLE THE CHIEF JUSTICE
and
HONOURABLE MR. JUSTICE HARISH KUMAR
ORAL ORDER

(Per: HONOURABLE THE CHIEF JUSTICE)

2 26-06-2024 Shri Satyabir Bharti, learned Counsel, is appointed as
Legal Aid Counsel for the appellant.

2. Shri Ranjeet Kumar, learned Counsel takes notice
for the respondent.

3. The Additional Principal Judge, Family Court,
Patna shall send a report as to the stage of proceedings in
Matrimonial Suit No. 1044/2016. It shall also specifically
inform this Court as to whether the amounts, as directed in the
impugned order dated 01.05.2024 in M.J.C.No. 1804 of 2023,
has been paid within time. If it has been paid, the amount shall



be disbursed to the appellant.

4. Post on 18.07.2024.

5. The learned Additional Principal Judge, Family Court, Patna shall not proceed with the matter until further orders.

(K. Vinod Chandran, CJ)

(Harish Kumar, J)

Sujit/-

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